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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 226/96.

Dt. of Decision : 27-11-97.

P. Sudarshan Rao

.. Applicant.

Vs

1. The Central Provident Fund Commissioner,
Shivaji Marg, New Delhi.

2. The Regional Provident Fund
Commissioner, Barkatpura,
Hyderabad.

.. Respondents.

Counsel for the applicant : Mr. P. B. Vijaya Kumar

Counsel for the respondents : Mr. R. N. Reddy, ~~and others~~ SC for P.F

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

[Signature]

[Signature]

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ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.P.B.Vijaya Kumar, learned counsel for the applicant and Mr.R.N.Reddy, learned counsel for the respondents.

2. This OA is called to-day in view of the letter of the applicant's counsel dt.18-11-97. In this letter the applicant's counsel submits that this OA is covered by the decision in OA.1451/94 dt.31-10-97 and OAs.986,987,&997/95 dt. 31-10-97.

3. When the OA was taken up to-day for passing necessary order, the learned counsel for the applicant submitted a copy of the judgement in OAs.986,987 & 997/95 dt. 31-10-97 and submitted that the judgement in the direction given in that OA may be given in this OA also. The learned counsel for the respondents submit that he has no objection if similar order is passed in this OA also.

4. In view of the similar submission of both the sides the OA is ordered as follows:-

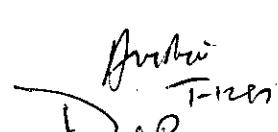
The direction given in OAs.986,987 & 997/95 dt.31-10-97 should be followed in this OA also. In para-(b) of the direction the circular dated 18-1-93 should be read as 18-1-83 instead of 18-1-93.

5. The OA is ordered accordingly. No costs.


(B.S.JAI PARAMESHWAR)
MEMBER(AUDL.)

27.11.97


(R. RANGARAJAN)
MEMBER(ADMN.)


R.R.
1-12-97

Dated : The 27th Nov. 1997.
(Dictated in the Open Court)

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DA.226/96

Copy to:-

1. The Central Provident Fund Commissioner, Shivaji Marg, New Delhi.
2. The Regional Provident Fund Commissioner, Barkatpura, Hyderabad.
3. One copy to Mr. P. B. Vijaya Kumar, Advocate, CAT, Hyd.
4. One copy to Mr. R. N. Reddy, SC for P.F., CAT, Hyd.
5. One copy to D.P.F.(A), CAT, Hyd.
6. One duplicate.

srr

9/12/97

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated:

27/11/97

ORDER/JUDGMENT

M.A/ R.A/C.A.NO.

in
D.A.NO. 226/98

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
DESPATCH

5 DEC 1997

हृदय राजवंश भावधारी
HYDERABAD BENCH